

**Hike in Fee by AIIMS**

4095. SHRI K.S. RAO : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the All India Institute of Medical Sciences has decided to hike the fees of the students;

(b) if so, the details thereof and the reasons therefor;

(c) whether the students, resident doctors and the scientists have held demonstration against the fee hike proposals;

(d) if so, the details thereof; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (e) A proposal to enhance the fees in respect of all the courses run in the Institute was discussed in various fora of the Institute. It was noted that almost right from the inception of the Institute, tuition fees and other charges have not been revised in respect of various courses being conducted at the Institute. It was decided that the enhancement should be made applicable to prospective candidates. The matter was placed before the Governing Body on 17.6.98.

**Reservation for O.B.C.**

4096. SHRI A. GANESHAMURTHI:  
SHRI VAIKO:  
SHRI AMAR ROYPRADHAN:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government proposed to consider for providing 27% reservation for Other Backward Classes in educational institutions under the Central Government;

(b) if so, the decision taken by the Government during the current session in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (c) A proposal for providing reservation to OBCs in the educational Institutions is under consideration of the Government.

**Adulteration in Petrol**

4097. DR. RAMKRISHNA KUSMARIA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have received any complaints in regard to adulteration of some other oils in petrol by various petrol pumps in the country;

(b) if so, the number of such petrol pumps in Madhya Pradesh and other States against whom complaints have been received during 1996-97 and 1998 so far, State-wise; and

(c) the remedial steps taken to check such adulteration and the action taken against those petrol pump owners?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) Yes, Sir.

(b) The State-wise number of complaints of adulteration received against retail outlets during 1996-97, 1997-98 and April to June, 1998 are given in the attached statement.

(c) In order to prevent adulteration of petrol/diesel, steps such as furtural doping of kerosene, blue-dyeing of kerosene, and density checks, are taken and regular/surprise inspections at retail outlets by field officers of the oil companies, inspections by Joint Industry Teams, mobile laboratories and officers of State Government enforcement agencies are carried out.

The oil industry has been launching special drives for checking malpractices including adulteration at retail outlets and has been conducting campaigns for educating the customers.

Action is taken against the erring dealers under the Marketing Discipline Guidelines. Action is also taken by the State Government enforcement agencies under the Essential Commodities Act and the MS/HSD Control Order.

**Statement**

*State-wise number of complaints of adulteration received against retail outlets during 1996-97, 1997-98 and April to June, 1998*

Sl. No.	State/U.T.	1996-97	1997-98	April-June, 1998
1	2	3	4	5
1.	Bihar	4	1	-
2.	Goa	-	1	-
3.	Gujarat	1	1	-
4.	Karnataka	3	5	-
5.	Kerala	4	7	-
6.	Madhya Pradesh	3	3	-